

MR. SPEAKER : Please sit down. I have called him.

SHRI JYOTIRMOY BOSU : In order to assist the Chair, I have drawn your kind attention to certain provisions in the handbook. There are certain items agitating the mind of the Members very much.

MR. SPEAKER: You just point that out to me.

SHRI JYOTIRMOY BOSU : The first one is the situation that is developing in Assam and in the border of Assam
(Interruptions)

MR. SPEAKER: Nobody is cooperating.

(Interruptions)

SHRI SANJAY GANDHI (Amethi)
Rule 376. (Interruptions)

MR. SPEAKER : He is on a point of order. I will ask him.

(Interruptions).

MR. SPEAKER: Mr. Sanjay Gandhi, look here, I have to over rule him or to admit this.

SHRI SANJAY GANDHI : You have already over ruled him. (Interruptions)

MR. SPEAKER: Let him make the observation. I will do it.

(Interruptions)

SHRI JYOTIRMOY BOSU: Several items are agitating the mind of the people. I have quoted the relevant paragraph. (Interruptions) if you interject, I cannot proceed. The problem is that this is a matter where there is a categorical statement.

MR. SPEAKER: That is not the thing I want a point.

SHRI JYOTIRMOY BOSU: Mr. Sanjay Gandhi has said that then they will withdraw the agitation. It has come out clearly.

MR. SPEAKER: That is nothing.

SHRI JYOTIRMOY BOSU: (2)
The border of..... (Interruptions)

MR. SPEAKER: I am quoting a rule. It says, "Once a Member is informed of the Speaker's decision withholding his

comment no discussion or point shall be permitted to be raised in the House either on the subject matter of the notice or the reasons for disallowance thereof." You can come to me chamber.

(Interruptions)

MR. SPEAKER: SHRI K.P. SINGH DEO.

(Interruptions)

Mr. SPEAKER: If you want, you can come to my chamber; I will discuss it with you. I have already allowed one motion under 184. Prof. Madhu Dandavate has been allowed under rule 377 for the same matter.

(Interruptions)**

At this state Shri Chandrajit Yadav, and some other hon. Members left the House

MR. SPEAKER: Whatever is spoken without my permission will not be recorded it will be expunged. Call attention.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

12-24 hrs

REPORTED ARREST OF SEVEN MULTIMILLIONAIRES OF BIHAR

SHRI K. P. SINGH DEO (Dhenkanal) : I beg to call the attention of the hon. Minister of Home Affairs to the following matter of urgent public importance and request that he may make a statement thereon:

"Reported arrest of seven multimillionaires of Bihar in connection with a multimillion rupee salt and coal smuggling racket."

[MR. DEPUTY-SPEAKER in the Chair]

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES (SHRI Z. R. ANSARI): Sir, I rise to make a statement with reference to the Calling Attention Notice regarding the reported arrest of seven multimillionaires of Bihar in connection with a multimillion rupee salt and coal smuggling racket.

The Government of Bihar has reported that seven cases have been registered with the Police, one under section 7 of the Essential Commodities Act 471 IPC and the rest under section 7 of the Essential Commodities Act and seven persons have been arrested. Their bail applications have been rejected by the sub-Divisional Judicial Magistrate. Appeal before District Judge is pending and all the arrested

[Shri Z. R. Ansari]

persons are in jail. The names of the persons arrested are, Hemraj Jhunjhunwala, Madan Kumar Pal, Raan Rungta, Hari Prasad Lodha, Moti Prasad Agarwal, Sitaram Singh and one other. Further detailed report is awaited from the State Government in the matter.

SHRI K. P. SINGH DEO: From the reply of the hon. Minister it is seen that this incident seems to have occurred on the 19th of this month, which means more than six days ago. In the last part of the reply the hon. Minister says: "Further detailed report is awaited from the State Government in the matter". It means that the state government has taken more than six days to give this sketchy report. On the 21st of this month, there were some reports in the *Indian Nation* as well as the *Hindustan Times* and I should like the hon. Minister to shed light on them.

Apart from seven millionaires who have been arrested there are 12 persons who are absconding, who have gone underground. S. P. of Singhbhum and S. D. O. of Dhalbhum conducted the raid. They have also told the press (*Interruptions*). The press is alleged to have reported that the necessary papers have been seized showing that in this racket officials of the Bihar Government, West Bengal Government, Railway Officials, Supply Department officials and the officials of the Food Cell of the Government of Bihar are involved.

S. D. O. and S. P. have also reported that the Station Master of Dhalbhumgarh Railway station evaded the raiding party when the raids were going on.

2100 wagons of salt are supposed to have come to Dhalbhum at a time when there is a shortage of wagon.

(*Interruptions*)

Is against the Calling Attention?

I get an impression that the Members from the other side of the House are not interested probably because their people are involved in this racket.

श्री रामबिलास पासवान (हाजीपुर): उपाध्यक्ष महोदय, दिल्ली में एक लड़के की हत्या हुई है। पूरी दिल्ली में आतंक का वातावरण फैला हुआ है। क्या

SHRI K. P. SINGH DEO: I am not yielding.

MR. DEPUTY-SPEAKER: this is calling Attention.

श्री राम बिलास पासवान: उपाध्यक्ष महोदय, मेरा प्वाइन्ट आफ आर्डर है। एक लड़के की हत्या हुई है पूरी दिल्ली में आतंक फैला हुआ है। क्या आप हाउस को इस तरह से चलायेंगे

MR. DEPUTY-SPEAKER: There is no point of order.

(*Interruptions*)

MR. DEPUTY-SPEAKER: you should know when and how you should raise a point of order. (*Interruptions*). There is no point of order (*Interruptions*). That is not a point of order at all, you must know.

(*Interruptions*)

MR. DEPUTY-SPEAKER: You cannot. There is no point of order.

MR. DEO, please continue.

(*Interruptions*)

MR. DEPUTY-SPEAKER: There is no point of order. Nothing will go on record.

(*Interruptions*)**

SHRI K. P. SINGH DEO: There is shortage of wagon supply which has affected the movement of food grains, movement of petroleum products, movement of other essential commodities in various parts of the country.

(*Interruptions*)

Mr. DEPUTY-SPEAKER: Please carry on.

SHRI K. P. SINGH DEO: Sub Divisional Officer has said that the business men involved had violated the Essential Commodities Act as well as the Patna High Court order prohibiting and banning the movement of salt from sub Division to sub Division.

Therefore, (*Interruptions*)

MR. DEPUTY-SPEAKER: one minute. I am on my legs. (*Interruptions*) Please sit down. Unless the Members from both the side co-operate, we cannot conduct the proceedings of the House. My appeal to you is (*Interruptions*).

He has raised a point of order. I have said it is not a point of order and he has sat down. (*Interruptions*).

श्री राजनाथ सोनकर शास्त्री (संबपुर) :
उपाध्यक्ष महोदय, इस तरह से हम हाउस को नहीं चलने देंगे। हम लोग तो बैठ गये, लेकिन आप बोल रहे हैं। आप गृह मंत्री जी से कहिये कि वे कुछ बतलायें। . . .

श्री रामविलास पासवान: हमारा पूरा इरादा कोऑपरेट करने का है। आप ने "डोन्ट रिकार्ड" क्यों कहा ?

MR. DEPUTY SPEAKER: If you do not co-operate, we cannot conduct the proceedings. Therefore, I appeal to you to co-operate.

SHRI RAM VILAS PASWAN: Why do you say, 'do not record' ?

MR. DEPUTY SPEAKER: When the Speaker is on his legs, nobody should get up. Please understand the rule.

Will you. Kindly tell me whether the point of order you are raising has got anything to do with the subject under discussion ? This is only to create confusion.

SHRI RAM VILAS PASWAN:***

MR. DEPUTY-SPEAKER: There is a calling attention motion on which there is a discussion. Mr Singh Deo has raised some points and the Minister is to reply. His the point of order anything to do with that discussion? If it has anything to do with it, you please sit down now. After the Minister's reply, you can raise the point.

SHRI K. P. SINGH DEO : This is a matter of serious concern that at a time when our economy is going through stresses and strains, these smugglers are running a parallel economy with the active connivance of Government officials, who are supposed to be law-enforcing agencies. This situation is affecting not only the movement of foodgrains, but also the movement of petroleum products and other essential commodities, as has been pointed out, because 2100 wagons have been involved in this salt and coal racket in Dhalbhum where the raids were conducted. This is not something which is new. Four years back, this very House had debated it. Again, it was in Bihar where the Railway Protection Force was

again involved. I would like to know, now that this incident is more than a week old whether Government has got any information and whether they will take this House into confidence as to or how long this racket has been going on, what has been the quantum of loss as a result of this racket. In his reply, the Minister stated that section 7 of the Essential Commodities Act is being applied. Since these multi-millionaires are definitely having political patronage, as is evident from the racket which has been created here to see that the calling attention is not heard, I would like to have an assurance from the Government that these multi-millionaires will be taken to task because they have affected the economy of our country and the very lifeline of our people. All the officers who are involved, as has been alleged by the investigating officers, should be booked under section, 8 of whatever is the relevant Act which deals with abetment and the strictest punishment should be given to them. What are the steps which are being taken to prevent such occurrences in future?

This matter has been debated in this House not once but on three or four occasions.

SHRI Z. R. ANSARI: As I have already said in my statement full facts are not available. Whatever facts we have got, we have given in the statement.

SHRI K. P. SINGH DEO: The papers are full of reports but the Government does not have any information.

SHRI Z. R. ANSARI: As far as the action by the Government is concerned, I can assure the hon. Member and this House that the Government shall take very strict view of the thing and shall take very strict action against such persons. But what is the position? The administration there raided seven places. They arrested seven persons. Their cases were rejected by the Sub-Divisional Judicial Magistrate and the cases are pending before the District Sessions Judge. Since we are going to have a full discussion tomorrow, I think, by that time, full information will reach here and only then we shall be able to apprise this House about the full facts.

SHRI K. P. SINGH DEO: 'Responsible officers of the Government of Bihar have alleged that 2100 wagons are being

[Shri K. P. Singh Deo]

operated by smugglers for smuggling salt and coal. This is happening with the connivence of the Government officials but according to the statement, only 7 multi-millionaires have been arrested and no action has been taken against the official who are abeting and conniving.

SHRI Z. R. ANSARI : I have already said that whosoever is found guilty of abetting the crime he will not be spared. I can assure this House to that extent. I hope, by tomorrow before the debate starts, we will get the full facts.

RE. ADJOURNMENT MOTIONS—
Contd.

SHRI RAM VILAS PASWAN :

उपाध्यक्ष महोदय

MR. DEPUTY SPEAKER : I have only to say that the assent on the adjournment motion has been withheld and you may meet the Speaker.

श्री रामविलास पासवान: उपाध्यक्ष महोदय, मेरा प्वाइंट आफ आर्डर है। नियम 56 और 197 के तहत मैंने दिल्ली में एक छात्र गौतम जयसिंघानी के संबंध में एडजोर्नमेंट मोशन दिया है और कालिंग अटेंशन भी दिया है। गत 6 मार्च से वह लड़का लापता है। सरकार उसका पता लगाने में अभी तक विफल रही है। क्या यह पब्लिक इम्पाटेंस का सवाल नहीं है? फिर आपने मेरा एडजोर्नमेंट मोशन और कालिंग अटेंशन क्यों नहीं एक्सेप्ट किया है? यदि आप इसे कहते हैं कि यह पब्लिक इम्पाटेंस की चीज है तो आपने इसे एडजोर्नमेंट मोशन और कालिंग अटेंशन के तहत क्यों नहीं लिया है? दिल्ली में भी पूरा असम का सा वातावरण फैल गया है। संजय और गीता हत्या कांड के बाद यह दिल्ली में कांड हुआ है। इतनी बुरी तरह उसका मर्डर किया गया है लेकिन पुलिस अभी तक हत्यारों का पता नहीं चला पाई है। आप सदन के मालिक हैं। होम मिनिस्टर बैठे हुए हैं। उनको कहिए कि वह इस पर एक वक्तव्य दें।

श्री चन्द्रपाल शंभानी (हाथरस): दिल्ली में सा एंड आर्डर की स्थिति दिन प्रति दिन खराब होती जा रही है। कोई दिन भी ऐसा नहीं जाता है जिस दिन बलात्कार, लड़कियों से छेड़खानी, चोरी, डकैती, हत्या का समाचार पढ़ने को न मिल जाता हो।

उन्नीस वर्षीय विद्यार्थी श्री गौतम जयसिंघानी की हत्या कर दी गई है। पुलिस बिल्कुल निष्क्रिय बैठी हुई है और अभी तक हत्यारों का पता नहीं चला पाई है। होम मिनिस्टर बैठे हुए हैं। उनको तो कम से कम इस्तीफा देकर देश के सामने अपना चेहरा दिखाना चाहिए और बताना चाहिए कि हम यहां के क्राइम्ज को रोक नहीं पा रहे हैं, ला एंड आर्डर की स्थिति को बिगाड़ने से रोक नहीं पा रहे हैं, इसलिए हम गद्दी छोड़ कर आ रहे हैं-----

श्री जगदीश टाइटलर (दिल्ली सदर):
**बोलने वाले को क्या सजा होगी। जनता पार्टी का राज नहीं रहा है जब राज चोरियां, डकैतियां आदि होती थीं। अब इस तरह की घटनाएं कम हो रही हैं।

SHRI KRISHNA CHANDRA HALDER (Dargapur) : Sir, the hon. Member has used a certain word which is unparliamentary. It should be expunged.

MR. DEPUTY SPEAKER : Since you have raised the point I will go through the proceedings and, if there is anything unparliamentary, I will expunge it.

SHRI JAGDISH TYTLER : I have referred only to the law and order situation so, it is not unparliamentary.

MR. DEPUTY SPEAKER : I hope you will not raise it every now and then and take the time of the house. Then you would be doing and injustice to those Members who want to raise many points under rule 377(Interruptions) I am giving my own reason. This has been discussed a few minutes back.

SHRI JANARDHANA POOJARY: (Mangalore) : Sir, on a point of order. Rule 361 say that whenever the Speaker rises he shall be heard in silence and any member who is then speaking or offering to speak shall immediately resume his seat. I have been observing since morning that even senior-most members like shri Jyotirmoy Bosu, are violating and flouting this rule. I expected a better standard at least from Professor Madhu Dandavate, a former Minister. But I found on the other hand, he was encouraging other members in this. I am suggesting that these things must be put an end to. I may point out here that you have also power to maintain decorum. Under rule 374, the Speaker may, if he deems it necessary name a member who